

ACT No. XXX OF 1867.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 19th June 1867).

An Act to amend Act XIX of 1861 (to provide for a Government Paper Currency).

WHEREAS under Section 8 of Act XIX of 1861 (*to provide for a Government Paper Currency*), the promissory notes of the Government of India issued under that Act are payable only at the office or offices, or agencies of issue of the city or town from which they are severally issued, and at the Presidency town of the Presidency within which such city or town is situated: And whereas it is expedient to empower the Governor General of India in Council to declare that, for the purposes of the said Act, any such city or town, other than a Presidency town, shall be deemed to be situated within such Presidency as he shall from time to time declare by notification in the *Gazette of India*; It is hereby enacted as follows:—

1. It shall be lawful for the Governor General of India in Council from time to time to declare, by notification in the *Gazette of India*, that any city or town (other than a Presidency town) from which promissory notes of the Government of India are or shall be issued under the said Act, shall, for the purposes of such Act, be deemed to be situated within such Presidency as shall be specified in that behalf in the said notification; and thereupon such city or town shall, for the purposes of the same Act, be deemed to be situate within the Presidency so specified.

Power to transfer, for purposes of Currency Act, any town from one Presidency to another.

2. This Act shall be read with and taken as part of the said Act No. XIX of 1861.

This Act to be read with Act XIX of 1861.